ससदीय कार्य विभाग मे राज्य मंत्री (श्री श्रोम् मेहता) पिछले सज्जन मे उस पर बहस हो चुकी है। 4 रोज हमने उम रिपोर्ट पर डिबेट की था, पिछले के पिछले सेशन मा

Re disclosing of names

RL DISCUSSION ON THE MOTION FOR SUSPENSION OF SHRI RAJNARAIN

श्री सीताराम केशरी (बिहार) श्री कुलकर्मी ने जा एक प्रस्ताव दिया था कि राजनारायमा जी वो निकाला जाए उस पर कब बहस होगी श्रार हम लोग कब उस प्रस्ताव को ले रहे हैं ?

ससदीय कार्य विमाग मे राज्य मंत्री (श्री ग्रोम् मेहता) : इस बार तो टाइम नही हे, नेक्स्ट सेशन मे उसे जरुर लेगे।

श्री राजनारायण (उत्तर प्रदेश). उस को कल ही ले लीजिए। श्री ग्रोम मेहता का जो प्रस्ताव था उस पर हमारा एक सशोधन था कि राष्ट्रपति को राष्ट्रपति पद से हटाया जाए जिसने भारतीय सविधान के विरोध मे ग्रग्नेजी भाषा का प्रयोग किया। उस पर मै चाहता हू कि पहले बहम हो।

श्री सभापति : ग्राप को बुलाया नहीं गया हे। ग्राप बैठिये।

SARI A. G. KULKARNI (Maharashtia). Sir, the reply given by the Minister is not proper because last time also he mentioned that during this Session the resolution given by me about Shri Rajnaram will be discussed Now Shri Rajnaram says he is ready even tomorrow. Sir, I am also ready tomorrow for that discussion I am ready even today. The Minister goes on saying next Session, next Session Why should it be postponed everytime? I do not understand all this.

SHRI OM MEHTA: Sin, it depends on the availability of time. If time is available, we will discuss it. When there is no time to what can we do?

MR CHAIRMAN Now let us proceed with the business

श्री राजनारायरा: हमारी तरफ से श्राप समभ लीजिए वी उस मोशन को किसी समय लेने को तैयार है।

श्री ए० जी० कुलकर्गी: मे भी नैयार हूँ। ग्राप कल के लिए कहने ह तो मै ग्राज के लिए ही तैयार हू।

श्री राजनारायरा . उस मे मब लोग बोल चुके हे, केवल मुक्तको ही बोलना हे। इस सदन में हल्ला करने में देश का भला नहीं हो जाता।

REFERENCE 10 THE DISCLOSING OF NAMES OF CERTAIN PERSONS IN CONNECTION WITH COCA COLA AFFAIR

SHRI BHUPESH GUPTA (West Bangal) With your permission, may I say a word? Shri Moinul Haque Choudhury is here now His attention must have been drawn to the Press statement of Shri Mahida and Shii Krishna Menon, both of whom have denied that they have either written any letter to the Minister or they have brought any pressure on him in favour of Coca Cola Company This is a serious statement of the two Members of the other House

SHRI ARJUN ARORA (Uttar Pradesh): Only one is the Membei Shri Mahida is not a Membei

SHRI BHUPESH GUPTA . Shri Mahida is not a Member I think Shri Moinul Haque Choudhury should set the records straight. He referred to Shri [Shri Bhupesh Gupta]

Arjun Arora's letter—a good letter at that He did not refer to any letter by either Shri Krishna Menon or Shri Mahida the other hand, many other people also spoke to him for Cola Cola Company To my information, Shri Hitendra Desai was one of them. Why that name was suppressed? Let him tell us whether Shri Hitendra Desai, ex-Chief Minister of Gui rat was one of the persons who personally spoke to him or Government people for considering favourably the case of Coca Cola and whether some other ex-Ministers or people like Mahataja of Patiala connected with the matter also spoke to him Without giving other names, he just gave the names of two persons-Shii Mahida and Shri Menon I think the matter should be clarified Otherwise, it will become impossible I insist that the names should be given. I am one of those who do not want to shield any body. In public life whoever speaks for big business like Coca Cola, should be exposed, irrespective of other considerations. But in the present case, two persons have denied The posi tion should be clarified

SHRI A KULKARNI (Maharashtra) It has also been reported today in a paper of highly economic standard that lobbies have created in the Raiva Sabha-one for Coca Cola and another for Gold Spot Moinul Haque Choudhury mentioned the names of two persons We hear that there are other batches of Members of Parlia ment who bring pressure from this side or Utilisation of Parliament's forum for this purpose is deplorable Minister should have been careful in giving out names when he had no letters from any of them

SHR1 BHUPESH GUPTA. I would like to hear the Minister now I agree that no business lobby should operate—whether for Coca Cola, Pepsi Cola, Gold Spot or black spot. I am not concerned with that.

SHRI A D MANI (Madhya Pradesh) I want to raise a point of order. The statement of the Minister has been contradic ted by Shri Mahida and corrected by Shri Menon who admitted that he had spoken to the Minister 1 want to know, if we Members of Parliament speak to a Minister does it mean putting pressure on him? We may put forward a wrong point of view Shir Menon says that he casually men tioned this to the Minister. Does it amount to pressure? This is misrepresen ting the role of Members of Parliament who want to approach a Minister and niake some representation on a subject of public interest 1 want to draw your attention to the impropilety of Shri Moinul Haque Choudhury in involving people to contra dict the statement made by him that this kind of practice should be discon tinued by him and other Ministers

SHRI BHUPESH GUPTA This is not the issue

MR CHAIRMAN Please sit down I have heard you thrice

श्री ग्रवधेश्वर प्रसाद सिंह (बिहार) मुभे यह मुनकर बडा ताज्जुब हो रहा है ग्रौर एक शेर याद ग्रा रहा है —

'श्रब तो पबराके यह कहते ह कि मर जाएगे

मर के भी चैन न पाया तो किथर जाए गे?"

श्रापने श्रीर सदस्यों ने नाम बोलने के लिए मत्री को मजबूर किया श्रब श्रध्यक्ष महोदय, एक तरह से सदस्य कहते है तुम बोले क्यो, श्रध्यक्ष महोदय, श्रापको मत्री को प्रोटेक्ट करना चाहिए

श्री राजनारायमा (उत्तर प्रदेश) श्रीमन्,***

18

MR. CHAIRMAN: You wanted Bangla Desh. Mr. Ramarain.

Re disclosing of names

श्री राजनारायगः हम तो चाहते हैं बंगला देश पर बहस हो।

श्री ग्रवधेव्वर प्रसाद सिंहः लैट मी फिनिश। श्रब कहते हैं मेनन का नाम क्यो लिया ? इसमें कोई फर्क नहीं मिनिस्टर को उन्होंने लिख कर कहा या कैजूग्रली कहा। कभी भी मंत्री ने यह नहीं कहा कि मेन न ने प्रेशर किया।

(Interruptions)

SHRI ARJUN ARORA: Sir, on a point of order . . . (Interruptions) . . . Sir, on a point of order.

MR. CHAIRMAN: No point of order, please.

AWADHESHWAR PRASAD SHRI SINHA: Sir, Members are after the blood of the Ministers . . .

(Interruptions),

SHRI ARJUN ARORA: Sir, has he become the Parliamentary Secretary?

MR. CHAIRMAN: No, this is no point of order.

SHRI AWADHESHWAR PRASAD SINHA: If I choose, I may be much than that, Mr. Arora. I can take care of myself.

श्री राजनारायगः मैंने पहले निवेदन किया था ग्रापको भूपेश गुप्त को पहले रोक देना चाहिए जब उन्होंने खड़े होकर कहना शुरु कर दिया। हम इस पर स्रभी नहीं कहना चाहते। हम बंगला देश पर विवाद चाहते हैं। इसलिए हम तो केवल यह कहना चाहते है कि मोइनुल हक वौधरी का बयान परसों तक के लिए उठा रिखए।

MR. CHAIRMAN: Yes, Mr. Choudhury, do you want to add anything? इसको रोज ग्रब हम रोज इस तरह नही करा सकते।

THE MINISTER OF **INDUSTRIAL** DEVELOPMENT / श्रीद्योगिक मत्री (SHRI MOINUL HAQUE CHO-UDHURY): Yes, Sir. Sir, the other day, while I was making my statement, I never said and you kindly look into the proceedings.

MR. CHAIRMAN: Yes.

SHRI MOINUL HAOUE CHOUDH-URY: ... that Mr. Krishna Menon or Mr. Mahida or, as a matter of fact, Mr. Arjun Arora put any pressure on me. I only said that Mr. Arjun Arora had done a singular service by drawing my attention to this matter whereupon I got the files and I could examine this matter.

In this connection also, Sir, I say that some other people represented to me that reduction from 20% to 5% was a drastic one and I should look into it, I never attributed the question of pressures so far as Mr. Krishna Menon or Mr. Mahida or, as a matter of fact, Mr. Arjun Arora was concerned. I repeatedly beseeched this. House not to compel me to give the names.

MR. CHAIRMAN: Yes, you did it.

SHRI MOINUL HAQUE CHOUD-HURY: I repeatedly said that the people who were not in this House, who cannot defend themselves, I should not mention their names. But, if I remember rightand the proceedings will bear me out-Shri Rajnarain was so excited that he repeatedly . . . (Interruptions) . . .

SHRI ARJUN ARORA: He was never excited.

20

SHRI MOINUL HAQUE CHOUD-HURY M1. Arora, I should be allowed to speak

MR. CHAIRMAN M1 A1 ora, please do not interrupt.

SHRI ARJUN ARORA, Shri Rajnarain is a very calm person

MOINUL HAQUE CHOUD-SHRI HURY Sir, he repeatedly put pressure on me to disclose the names and Mi Bhupesh Gupta also did the same thing so much so that it was said that if I did not disclose the names, it might be taken that one of my relations might have put pressure and the name of the prime Minister and even some of her relations were also brought in And, last of all, Sir, it was said that if I did not disclose the names, it would tantamount to showing disrespect to you It was at this stage that I mentioned the names It was not in the context of pressure that I mentioned Shii Krishna Menon-I pay my deepest respects to him-and he has supported me by telling that he casually mentioned about it and asked me to look into it.

SHRI A D MANI. That is not pressure.

MR CHAIRMAN No, Mt Mani

SHRI MOINUL HAQUE CHOUD-HURY I never said that Kindly read the proceedings Kindly read the proceedings It I ever used that word about Mr Krishna Menon or Mr. Mahida, I am prepared to apologise, offer an unqualified apology. But, if the proceedings do not support it, the hon Members who are now teeling the pinch and were advising the day before yesterday in this House or yesterday that I should not have mentioned names, must themselves repent for it in as much as it was they who had created the situation for me to divulge the names

by bringing in, Sil, your name and saying that I was not showing respect to you, Sir, I wanted to live up to the standards of parliamentary democarcy that a person should not mention the name of another person who is not in the House. But, I was forced to do so. Mr. Mahida has issued a statement saying that he had no occasion to write to me Sii, I never said that anyone of them ever wrote to me So far as I am concerned, if you kindly look into the proceedings, you will find that none of them wrote to me. There is no question of writing to me; it was a case of speaking to me Mr Mahida has issued a statement that he did not speak to me But, in my defence, I would like to say that after my statement, he telephoned me and in that telephone talk he did not tell me, one day after my statement here, that I made a wrong statement. The only complaint he made was this: "You could have avoided giving my name in the House" I told him in my turn that I did not want to give the name, but if I was gruelled for 45 minutes and if it was brought on the floor of the House that I was disrespectful to the Chair, for whom I have the highest res pect, not only as the Chairman, but as an eminent personality in this country, what could I do? The leatter, two days after, Mr Mahida chose to issue statement, I have no paper to disprove statement veisus Ιt 18 a statement. I for one believe that d Member of the House should never tell a lie to the House and I had lived up to it when I mentioned about him and I shall continue to live up to that parliamentary tradition.

MR CHAIRMAN: This matter is closed

SHR1 ARJUN ARORA No, Sir. He has again made a wrong statement.

MR. CHAIRMAN. No, no I do not allow this.

SHRI BHUPESH GUPTA: He was perfectly justified in asking for the names.

Re disclosing of names

SHRI ARJUN ARORA: He said nothing against anybody, but he said that he never mentioned pressure. The proceedings are there to show that he has mentioned it.

MR. CHAIRMAN: Now, his latest statement is, he never attributed pressure to anybody.

SHRI ARJUN ARORA: No, no, vo, Sir.

SHRI MOINUL HAQUE CHOUDH-URY: May I clarify?

श्री राजनारायरा: बंगला देश के नाम पर इस मामले को खत्म न की जिये।

श्री सभापति : ग्रगर ग्रापके साथी नहीं जानते है, तो मैं क्या करूं। स्राप बैठ जाइये ।

SHRI MOINUL HAQUE CHOUDH-URY: I clarified that pressure was used with reference to Coca-Cola and Gold Spot. You will kindly check up. I have also to say today that new names have been dragged in; there is the name of Shri Hitendra Desai and others. They never talked to me.

MR. CHAIRMAN: The matter is closed now.

SHRI ARJUN ARORA: It cannot be closed,

MR. CHA1RMAN: I have got a right to say that the matter is closed, and it is closed.

SHRI ARJUN ARORA: I have also a right to make a submission to you,

MR. CHAIRMAN: You may make it.

SHRI ARJUN ARORA: Please spare one minute for me. The Minister has stated here, just now, in your presence, that he never mentioned pressures.

of persons in connection with Coca Cola affair

MR. CHAIRMAN: That was with reference to you.

SHRI ARJUN ARORA: With reference to me he has been very generous. And he referred to the proceedings.; 1 have the proceedings.

MR. CHAIRMAN: I do not want any proceedings.

SHRI ARJUN ARORA: You will please hear me and then rule me out when I sit down. He has talked of pressures and pressures. I am reading from page 27 of the uncorrected report. "I have not allowed them despite all kinds of pressures on me." This is what the Minister had stated. Then Mr. Bhupesh Gupta says: 'What kind of pressure is it? This is very important...' Then he said "The pressure is certainly from the applicants. They come and meet me almost every ten days. They want an interview with me. This is one."

SHRI MOINUL HAQUE CHOUDHU -RY: Yes, and another is . . .

(Interruptions)

SHRI ARJUN ARORA: "There is another group of people . . ."

SHRI AWADHESHWAR PRASAD SINHA: The time of the House is unnecessarily being wasted.

SHRI ARJUN ARORA: So, he talked of pressures.

SHRI MOINUL HAQUE CHOUDHU-RY: Pressure by Coca-Cola and Gold Spot.

23

SHR1 ARJUN ARORA Now he says that he did not talk of pressure

MR CHAIRMAN He does not say, MI Arola, that he never talked of pressure he says that he never talked of pressure from you, Mr Mahida and Mr, Krishna Menon Mi Arora now I ask you to sit down

श्री सीताराम केसरी (विहार): गोल्ड स्पाट ने जो कागज बटवाये थे उम पर श्रापने कहा था कि इम्क्वायरी होगी, तो उस पर क्या हुग्रा?

SHRI ARJUN ARORA On the 26th he talked of pressures and today he comes to say that there are no pressures He did mention pressures.

श्री राजनारायण: श्रीमन्, मे व्यक्तिन्तत स्पष्टीकरण करना चाहता हूं। श्री मोइनुल हक चौधरी ने मेरे सम्बन्ध मे यह कहा कि मैंने उत्ते जित होकर उनसे नाम कहने को मजबूर किया। ग्रगर मैंने उत्ते जित होकर या शान्तवस उनसे यह निवेदन किया था कि वे ग्रपना नाम बतलाये, तो यह मेरे कहने का मतलब था कि वे सही नाम बतलाये। मैंने कभी उनको ग्रसत्य वयान करने के लिए नहीं कहा।

श्री सभापति ठीक है. हम समभे गये है।

श्री राजनारायएा: मै समभता हूं कि उन्होंने उस बयान मे भी श्रसत्य कहा श्रौर श्राज भी श्रसत्य कहा। मै श्राज बगला दश की कार्यवाही की वजह से इस मामले को पेश करना नहीं चाहता हूँ श्रौर मै इसकी मन्द्रे को करूंगा। श्री सभापति : इस पर कोई बहस नहीं होगी।

श्री सीताराम केसरी: में बहस नहीं कर रहा हूँ। उस दिन मैम्बरों के पास कागज बटे थे, उस मम्बन्ध में कहा गया था कि इन्क्वायरी कराई जाय।

श्री सभापति ग्रब ग्राप ग्हने दीजिए, इसकी इन्क्वायरी की जरूरत नहीं है।

RESOLUTION URGING THE GOVERN MENT OF INDIA TO RECOGNISE THE SOVEREIGN DEMOCRATIC REPUBLIC OF RANGLA DESH

SHRI PRANAB KUMAR MUKHER-JEE (West Bengal) I beg to move

"That this House utges upon the Government of India to recognize the Sovereign Democratic Republic of Bangla Desh, to establish diplomatic relations with it and to make a declaration to that effect before the conclusion of the current session of Parliament."

Sir, the content of this Resolution is not new. In various forms, through Short Duration. Discussions, through Calling Attention Motions and in various other ways we discussed the question of recognising the Sovereign Democratic Republic of Bangla Desh on many occasions in this House. If I remember correctly, on the 31st of March this year we passed a Resolution unanimously which was moved by the Ptime. Minister herself in which we said in the last part.

"This House records its protound conviction that the historic upsurge of the 75 million people of East Bengal will triumph. The House wishes to assure them that their struggle and sacrifices will